

Item No.25

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 956/2019

Paryavaran Suraksha Sanjhamanch

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 01.11.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**Application is registered based on a complaint received by post**

**ORDER**

Grievance in this application is against illegal extraction of ground water for swimming pool and cutting of trees Kartik Farm House, Mandi Road Sultan Pur, New Delhi – 30.

Let the Deputy Commissioner, South look into the matter and take appropriate action in accordance with law within one month.

A copy of this order, along with complaint, be sent to the Deputy Commissioner, South by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr.Satyawan Singh Garbyal, EM

SaibalDasgupta, EM

November01, 2019  
Original Application No. 956/2019  
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